

ITEM NO.4, 4.1 to 4.3

COURT NO.2

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 11402/2016

COMMR.OF CEN.EXC.& S.T.

Appellant(s)

VERSUS

M/S ABB LIMITED

Respondent(s)

(IA NO. 93091/17 (FOR AMENDMENT OF JURISDICTION OF RESPONDENT) IN CA 11947/2016, IA NO. 93095/17 (FOR AMENDMENT OF CAUSE TITLE) IN CA 11909/2016 AND IA NO.96533/17 (FOR AMENDEMENT OF CAUSE TITLE) IN CA 11403/2016 ONLY TO BE LISTED BEFORE CHAMBER JUDGE ON 13.11.2017) WITH

CA.No.11909/2016 (IV-A) (IA No.93095/2017-AMENDMENT IN CAUSE TITLE))
CA. No.11403/2016 (IV-A) (IA No.96533/2017-AMENDMENT IN CAUSE TITLE)
C.A. No. 11947/2016 (IV-A)
(IA No.93091/2017-XTRA)

Date : 13-11-2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBER]

For Appellant(s) Mr. Ravindera Kumar Verma, Adv.
Mr. B. Krishna Prasad, AOR

Mr. Arup Banerjee, AOR

For Respondent(s) Mr. Anand Sukumar, Adv.
Mr. Bhupesh Kumar Pathak, Adv.
Ms. Meera Mathur, AOR

Mr. M.P. Devanth, Adv.

UPON hearing the counsel the Court made the following

O R D E R

IA NO. 93095/17 in C.A.No. 11909/2016 for amendment of cause title and IA NO.96533/17 in CA 11403/2016 for amendment of cause title are allowed. Cause title be amended accordingly.

Four weeks' time is granted to the learned counsel for the appellant to file deficit court fee in C.A.Nos.11909/2016 and 11403/2016 as pointed out in the office report dated 30th October, 2017.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER